

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2615/2020

This the 26th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**

Mst. Hajra Bano, aged 68 years, W/o Late Gh. Mohammad Wagay, R/o Reban Tehsil Zainapora, District Shopian.

.....Applicant

(Advocate:- Mr. Rizwan-Ul-Zaman for Mr. G.Q. Bhat)

Versus

1. Union Territory of J&K through its Chief Secretary, Civil Secretary, Srinagar.
2. Divisional Commissioner, Kashmir Srinagar.
3. Deputy Commissioner Shopian.
4. Additional Deputy Commissioner, Shopian.
5. Assistant Commissioner Revenue, Shopian
6. Sub-Divisional Magistrate Zainapora, Shopian.
7. Tehsildar Zainapora Shopian.
8. Director General of Police Kashmir, Srinagar.
9. Senior Superintendent of Police Shopian.
10. Salma Shafi, D/o Mohammad Shafi Bhat, R/o Humshalibugh Tehsil Yaripora, District Kulgam.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Dinesh Sharma, Member-A)

Learned counsel for the applicant submits that the applicant's son namely Basharat Mohammad while working in Jammu and Kashmir Police as Special Police Officer was killed by some unidentified persons. He is survived by his father, mother (the applicant herein), wife and a minor son. After the death of her son, an application was submitted to Senior Superintendent of Police, Shopian with a request to reserve the right

of appointment of the minor son of the deceased under SRO-43 of 1994. However, no action has been taken on the application till date.



2. Learned counsel for the applicant further submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the application (Annexure No. IV to the O.A.) preferred by the applicant within a stipulated time frame.
3. We have heard Mr. Rizwan-Ul-Zaman for Mr. G.Q. Bhat, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the T.A. with direction to Respondent No. 9 i.e., Senior Superintendent of Police, Shopian to take a decision on the application preferred by the applicant by passing a reasoned and speaking order and communicate the decision so taken to the applicant within a period of three months from the date of receipt of certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. There shall be no orders as to cost.

(DINESH SHARMA)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)